

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl) No(s).726/2005

(From the judgement and order dated 23/06/2004 in CRLA No.39/1998
of the HIGH COURT OF KERALA AT ERNAKULAM)

PRABHAKARAN

Petitioner(s)

VERSUS

STATE OF KERALA

Respondent(s)

(With application for bail and office report)

Date: 13/05/2005 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE P. VENKATARAMA REDDI

HON'BLE DR. JUSTICE AR. LAKSHMANAN

For Petitioner(s)

Mr. P.V. Dinesh,Adv.

Ms. Sindhu T.P.,Adv.

For Respondent(s) Mr. M.T. George,Adv.

UPON hearing counsel the Court made the following

O R D E R

Leave granted.

Bail refused.

(A.S. BISHT)

(PUSHAP LATA BHARDWA

COURT MASTER

COURT MASTER

J)